

CENTRAL ELECTRICITY REGULATORY COMMISSION

NEW DELHI

Petition No. 89/MP/2024

Subject	Petition for approval of additional Human Resource (HR) Requirement of NLDC and RLDCs for the control period 2024-29 under Regulation 24(9) of Central Electricity Regulatory Commission (RLDC Fees and Charges of Regional Load Despatch Centre and other related matters) Regulations, 2019
Date of Hearing	19.4.2024
Coram	Shri Jishnu Barua, Chairperson Shri Arun Goyal, Member Shri P K Singh, Member
Petitioner	National Load Despatch Centre
Respondents	Users of RLDCs
Parties Present	Shri Gajendra Singh, NLDC Shri, Manoj Agrawal, NLDC

Record of Proceedings

The instant petition has been filed by NLDC seeking approval of the Commission for additional human resource requirements by LDCs in terms of Regulation 24(9) of the Central Electricity Regulatory Commission (Fees and Charges of Regional Load Despatch Centre and other related matters) Regulations, 2019.

2. The representative of the Petitioner made the following submissions:
 - a) The Commission, in its order dated 16.4.2021 in Petition No. 375/MP/2021, directed NLDC to file a consolidated petition projecting manpower for GRID-INDIA as a whole for the control period 2019-24 along with detailed justifications. As directed, NLDC filed a consolidated Petition No. 248/MP/2021 on behalf of RLDCs and NLDC for approval of the manpower plan for the control period 2019-24 on 16.11.2021. The Commission vide order dated 24.2.2023 in Petition No. 248/MP/2021 approved the manpower strength of GRID-INDIA for the control period 2019-24.
 - b) As the control period 2019-24 is coming to an end, the instant petition is being filed for approval of an additional manpower requirement for the upcoming control period, i.e., 2024-29. A detailed justification has also been provided in the petition.



- c) This additional HR requirement may be approved in advance so that the same shall be factored in while computing the HR expenses during the course of filing the petition for determination of RLDC Fees and Charges for the control period 2024-29.
3. After hearing the representative for the Petitioner, the Commission directed as follows:
- a) Admit.
 - b) The Petitioner to serve a copy of the petition to all the Respondents, if not done already.
 - c) Issue notice.
 - d) Respondents to file their replies to the petition on affidavit, with an advance copy to the Petitioner by 17.5.2024.
 - e) The Petitioner to file its rejoinder, if any, by 3.6.2024.
4. The Commission further directed the parties to strictly comply with the above directions within the specified timeline.
5. The petition shall be listed for further hearing on 11.6.2024.

By order of the Commission

sd/-
(V. Sreenivas)
Joint Chief (Law)

